CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 49/MP/2026

Subject	:	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3(12)(c) and Regulation 36(2)(d) of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking exercise of regulatory powers to allow recovery of financial impact arising from implementation of the judgment dated 12.11.2024 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 19546 of 2013 and CWP No. 31576 of 2019, directing removal of pay anomalies for executives in Grades E-1 to E-2A with effect from 1.1.1997.
Petitioner	:	NHPC
Respondent	:	PSPCL and 26 Ors.
Date of Hearing	:	**12.5.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri. Venkatesh, Advocate, NHPC Aashwyn Singh, Advocate, NHPC Aniket Kanhaua, Advocate, NHPC R Jatin Katiyar, Advocate, NHPC Shri Adarsh Tripathi, Advocate, BRPL and BYPL Ajitesh Garg, Advocate, BRPL and BYPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that only two out of the twenty seven Respondents have filed their replies to the Petition and submitted that the remaining Respondents may be directed to file their replies. Learned counsel appearing for the Respondents, BYPL and BRPL, submitted that they have already filed their replies in the matter.

2. The Commission permitted the remaining Respondents to file their replies, on or before **15.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder(s), if any, by **6.7.2026.**

3. The Petition shall be listed for hearing on **4.8.2026.**

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)